

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ 9425 /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Dibrugarh

Dated Guwahati, the 03rd Nov. November, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJD/4523/2022 dated 20.10.2022

Madam,

With reference to the above, I am directed to inform you that Smti Monalissa Das, Chief Judicial Magistrate, Dibrugarh has been allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) w.e.f. the evening of 25.11.2022 till the evening of 11.12.2022 to visit Goa along with her husband Shri Sanjeev Kumar Hazarika, son Shri Pehlaj Parth Hazarika and daughter Miss Shrarvi Sia Hazarika (subject to granting of leave by the concerned authority), by the shortest possible route, as per existing Rules.

Smti Das may be informed accordingly.

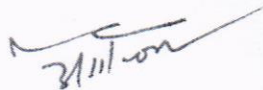
Thanking you.

Yours faithfully,


REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/ 9426 - 9429 /A, dated- 03/11/22 *Res*
Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Monalissa Das, Chief Judicial Magistrate, Dibrugarh r for information with reference to her letter No. JDL/HA/1978/20 dated 20.10.2022
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court


REGISTRAR (VIGILANCE) *Res*